

(d) (i) Some exchanges are being imported from France, Japan and Holland.

(ii) 2 exchanges are being given as gifts by the U. K.

(iii) Some are being obtained from Norway under Commodity Assistance Programme.

(iv) For some exchanges order is yet to be finalised under Global Tender procedure.

(v) indigenous manufacture of the Electronic exchanges is also being set up.

(e) Yes, Sir.

(f) Amount earmarked towards Electronic Exchanges in 1984-85 is Rs. 89.42 crores.

Restructuring of judicial set up in Delhi

787. SHRI HUSEN DALWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether it is a fact that several hundred motor accident claim cases are pending for nearly one year in Delhi District Hazari Courts; and

(b) if so, whether Government plan to restructure the judicial set up in Delhi for quick disposal of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) (a) Yes, Sir.

(b) At present four Motor Accident Claim Tribunals (two at District Hazari and two at Patiala House) are functioning. Setting up of two more such Tribunals is engaging the attention of the Delhi Administration.

Staff and equipments for Song and Drama Division

788. SHRI SHYAM SUNDAR MOHAPATRA: Will the Minister of INFOR-

MATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Song and Drama Division is not fully equipped with staff and modern equipment to cater to the requirements of sophisticated techniques of modern drama and dance; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) The Song and Drama Division is fully equipped in so far as their requirements are concerned. However, certain posts of artistes are vacant. Action is already in hand for filling up the vacancies.

Judges in the Jammu and Kashmir High Court

789. SHRI GHULAM RASOOL KAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) how many civil and criminal cases are pending with the high Court of Jammu and Kashmir State;

(b) whether the present strength of Judges is sufficient in that High Court; and

(c) whether Government propose to increase the strength of Judges in Jammu and Kashmir High Court; and if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) As per information furnished by the Registry of the Jammu and Kashmir High Court, 19514 civil and 2776 criminal cases were pending on 31st December, 1984.

(b) and (c) There is no proposal for increasing the sanctioned strength of Judges in the Jammu and Kashmir High Court. However, the matter of filling up the vacancies in that High Court is engaging the attention of the Government.